

To ensure balanced inter regional growth, it was felt necessary to review the guidelines for licensing in the Sugar Industry. The revised guidelines have been issued vide a Press Note dated the 24th Sept., 1984.

(c) Since the revised licensing guidelines which are in force till 30-9-85, have been primarily conceived to ensure balanced inter regional growth, the question of relaxing the same at this juncture does not arise.

(d) Only one application viz., Parshuram Sahakari Sakhar Karkhana Ltd., Taluka Chiplun, Teh. Pedhamba, Distt. Ratnagiri is under consideration of the Government.

#### **Cotton Production in Maharashtra**

6299. SHRI HUSSAIN DALWAI : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) what is the total production of cotton in the State of Maharashtra ;

(b) the quantity of cotton growth in Maharashtra ;

(c) reasons for not growing export quality of cotton in Maharashtra ;

(d) whether Government of Maharashtra considered that the Monopoly Cotton Purchase Scheme in Maharashtra has gone a long way to give protection to small farmers who grow cotton in their farms ; and

(e) if so, whether Government of India are considering to regularise the Cotton Monopoly Purchase Scheme of Maharashtra on long term basis ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDU-

LAL CHANDRAKAR) : (a) and (b) : The production of cotton in the State of Maharashtra during 1983-84 was provisionally estimated at 11.76 lakh bales. For the year 1984-85 the final estimates of production are not available. However, there is an indication that the production is likely to be above 16 lakh bales.

(c) Maharashtra grows various varieties of cotton including the export varieties like H-4, Varalaxmi and MCU-5.

(d) and (e) : The Government of Maharashtra consider that the monopoly procurement scheme of cotton has helped the farmers in protecting their interests to a large extent. The monopoly procurement of cotton scheme in Maharashtra was last extended for a period of two years upto 30th June, 1986. The scheme will be reviewed before the expiry of its present term and appropriate action taken accordingly.

#### **Land under Cultivation in States Vis-a-vis Irrigation Facilities**

6300. SHRI C. P. THAKUR : Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state :

(a) how many hectares of land are proposed to be brought under cultivation in different States in coming five years ; and

(b) arrangements proposed to be made by Government to provide the irrigation facilities ?

THE MINISTER OF STATE IN THE DEPARTMENT OF RURAL DEVELOPMENT (SHRI CHANDU-LAL CHANDRAKAR) : (a) The gross cropped area in the country is expected to rise from an estimated level of 177 million hectares during 1981-82 to 191 million hectares by 1989-90, the

terminal year of the Seventh Plan. State-wise break-up of land proposed to be brought under cultivation is not available.

(b) Irrigation being a State subject, irrigation projects are planned and implemented by the State Governments themselves. The State Governments have been urged to accord priority for completion of on-going schemes by providing adequate funds during the Seventh Plan.

#### **Old Stocks Lying in CWC's Ware Houses**

6301. SHRI GADADHAR SHAH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) the exact quality of the accumulated stock of damaged fertilisers and sugar of public undertakings lying in the CWC's warehouses and the specific period for it was lying there ; and

(b) the concrete action taken or proposed to be taken by the Government/Public undertakings for removing the old damaged stocks and reasons for accumulation of stock ?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDRA SINGH) : (a) 1,467 tonnes of sugar and 12,090 tonnes of fertilisers of deteriorated quality are lying in different warehouses of the Central Warehousing Cooperation for over one year.

(b) The Corporation has approached the concerned depositors for clearing these stocks. However, the depositors have not been able to do that so far. The Corporation is pursuing the matter with them.

#### **Garbage Outside the Quarters in Dev Nagar**

6302. PROF. M. R. HALDER : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether contractors employed by CPWD to execute jobs in Dev Nagar quarters use special standard material and execute the jobs incompletely leaving the quarters in the same shabby condition after a month itself ;

(b) whether these contractors leave garbage outside the quarters or in the service lanes which are neither cleaned by the Contractor nor by CPWD enquiry ;

(c) whether the contractors are paid separately or included in the main contract for lifting the garbage ;

(d) whether there are instructions for officials to visit the quarters for inspection particularly when contractors execute their jobs ; and

(e) if so, why these instructions are not followed in letter and spirit ?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR) : (a) Some departmental materials like RCC Karries, R. S. Joists, Old Store slabs, bricks etc. are issued to contractors as per terms and conditions of agreement to carry out repairs/renovation. The condition of the quarters improves after repairs.

(b) and (c) : It is not correct. Removal of mulba/building rubbish is the responsibility of the Contractors.

(d) Yes, Sir.

(e) The instructions are followed in letter and spirit.

#### **[Translation]**

#### **Water Shortage in Pandara Road, New Delhi**

6303. SHRI KESHAORAO PARDHI : Will the Minister of WORKS AND HOUSING be pleased to state :